

15.11.02

Hon' Maj Gen K.K. Srivastava, A.M.

Shri R.K. Nigam, counsel for the applicant and
Shri A.M. Tripathi, brief holder of Shri R.C. Joshi,
counsel for the respondents.

M.A. No.2866/02 has been filed by the respondents
counsel to grant three months more time for deciding
the representation of the applicant. I am constrained
to point out that the order was passed by this Tribunal
on 23.01.02 in which period of three months was
allowed to decide the representation. The applicant
was granted two weeks time to file the representation.
From the above, it is clear that the entire exercise of
deciding the representation should have been over,
by May end. The respondents have filed this M.A. on
25.07.2002. Four months have passed and the respondents
counsel is still unable to confirm, whether the order has
been complied with. However, in the interest of justice
I allow four weeks further time to decide the representation.
It is also made clear that the authorities should
be carefull about the time frame allowed by this
Tribunal. The M.A. is accordingly disposed of.


A.M.

/Neelam/